

**ACTION TAKEN REPORT FILED BY THE 3RD RESPONDENT THE
DISTRICT COLLECTOR, EAST -GODAVARI DISTRICT, KAKINADA**

BEFORE THIS HON'BLE NGT IN O.A. No. 89 /2020(SZ)

The applicant Sri Sunkara Swamy Naidu, Welfare Organisation, Rep. by its President, Sunkara Karthik has filed an application in OA No.89/2020 before this Hon'ble Tribunal alleging illegal closure of nallah in Sunkarapalem Village, Tallarevu Mandal of East Godavari District of Andhra Pradesh. According to applicant this nallah passes through two areas, namely one through Sunkarapalem Village in Tallarevu Mandal in East Godavari District of Andhra Pradesh and Yanam of Puducherry Union Territory.

The Hon'ble Tribunal vide their orders dated: 02-02-2021 at para - 9 directed as follows:

"9. The State of Andhra Pradesh as well as the Union Territory of Puducherry are directed to submit their action plan with short term and long term measures and compliance report of removal of the garbage in the nallah and strengthening of its bunds within the existing available width before the next hearing date"

It is submitted that the Tahsildar, Tallarevu has submitted his report stating that the Government of Andhra Pradesh has taken up a prestigious program for providing house sites to all the eligible beneficiaries, identifying suitable lands belongs to Government of Andhra Pradesh and also purchasing private lands from land owners on consent basis. In this regard, the land which is located in R.S.No. 125 measuring Ac. 2.20 cents is identified as drain poramboke, it is widen in nature and also most of the area covered with encroachments. It is further reported that the village level officials were entrusted to get the land surveyed, so as to take a decision whether it is suitable or not by considering free flow of water during the time of heavy rains and floods etc., While the matter is under examination, the petitioner with an over anxiety has filed the present petition. The allegations levelled by the

petitioner are not correct and the Andhra Pradesh Government is not providing house sites in water course area at Sunkarapalem village and no diversions of drains are taken up as apprehended by the petitioner.

According to the instructions received from Hon'ble NGT authorities, the District Collector, East Godavari District, Kakinada along with Regional Administrator, Yanam and Tahsildar, Tallarevu has conducted a joint inspection at Sunkarapalem village, Tallarevu Mandal in R.S. No. 125 on 07.07.2021 for confirmation of ground realities.

Observations

- That the physical features of existing channel in R.S No. 125 Sunkarapalem village, Tallarevu Mandal are not disturbed and kept as usual.
- There is no proposal for providing house sites by diverting the water course or disturbing the channel as alleged by the petitioner's organization.
- The contention of the petitioner's allegations are only with an over anxious and baseless.
- The physical features of the land are not disturbed and kept free for natural flow of water as usual.

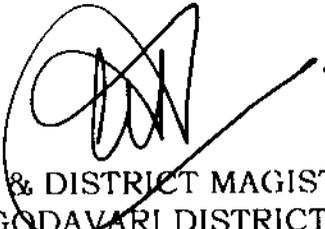
It is submitted that the said land in Sy.No.125 is classified as "nallah" with an extent of Ac.14.59 Cts. and having a total stretch of 1.4 Kilometres. The Sy.Nos. 125, 105, 106, 116, 120 & 123 measuring an extent of Ac.1.50 Cts. to Ac. 3.50 Cts. have been encroached by approximately 80 families by means of dwelling units and an extent of Ac.0.95 Cts. is covered with coconut plantation. The remaining extent of Ac.0.24 Cts. is covered with soil. Action has been initiated for removal of soil in nallah with the help of JCBs with the aid of Gram Panchayat. Temporary encroachments, obstructions which are affected the free flow of water, and their removal is in process. It is stated that

the encroachments across the nallah are existing from about 50 years. Hence, it is requested for grant of two months period for removal of encroachments covered with soil and coconut plantation duly issuing notices to the concerned.

It is further submitted that necessary steps have been taken by the Revenue Divisional Officer, Kakinada and Tahsildar, Tallarevu for removal of water hyacinth (Eicchornia), which is obstructing the irrigation sewer with the aid of machinery such as JCBs and also engaged boats and labour for removal of water hyacinth (Eicchornia) and other obstructions. This task was very hectic as the water hyacinth (Eicchornia) is re-emerging very quickly. It is submitted that the entire water hyacinth (Eicchornia) which is clogging the drain flow was removed resulting in uninterrupted flow of drainage. At present there is no interruption to the water flow in the Nallah. It is to submit that steps are being proposed for taking permanent solution for clearing water clogging and further submitted that action is being taken for removal of encroachments covered with soil and coconut plantation duly issuing notices to the concerned. The photographs showing the present status of the nallah is enclosed herewith for kind perusal.

This is submitted for kind information.

Signed at EAST GODAVARI DISTRICT, KAKINADA on this the 9th day of November 2021.


COLLECTOR & DISTRICT MAGISTRATE,
EAST GODAVARI DISTRICT,
KAKINADA

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9. 11. 21 Collector & District Magistrate
East Godavari District, Kakinada
Andhra Pradesh





